

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 12/TT/2015

Subject : Truing up of transmission tariff for 2009-14 and transmission tariff for 2014-19 for tariff period for 400 kV Transmission System associated with Farakka (I&II) STPS in Eastern Region.

Date of Hearing : 2.12.2015

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : South Bihar Power Distribution Company Ltd and 6 others

Parties present : Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Shashi Bhusan, PGCIL
Shri J. Mazumder, PGCIL
Shri R. Prasad, PGCIL
Shri Sunil Kumar, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 and determination of transmission tariff for 2014-19 for tariff period for 400 kV Transmission System associated with Farakka (I&II) STPS in Eastern Region with COD from 1.1.1986 to 1.9.1994;
- b) The transmission charges for 400 kV Transmission System associated with Farakka (I&II) STPS in Eastern Region for 2009-14 period was approved order dated 4.3.2013 in Petition No.323/2010; and
- c) The net additional capital expenditure of ₹400.41 lakh for 2013-14 is claimed as against the approved additional capital expenditure of ₹678.92 lakh in Petition No. 323/2010.



2. The Commission observed that certain changes are made in the petition by the petitioner in hand and these changes are not authenticated by the person signing the petition. The representative of the petitioner submitted that it will ensure that such things do not happen in future and shall authenticate the changes by filing an affidavit.
3. The Commission further observed that the de-capitalization amount of ₹13.50 lakh has not been properly reflected in the Auditor Certificate filed alongwith the petition. In response, the representative of the petitioner submitted that it shall file the correct Auditor Certificate.
4. The Commission directed the petitioner to file an affidavit authenticating the changes made in the petition, the Auditor's Certificate and replies to the queries sought vide letter dated 27.11.2015 with copy to respondents by 9.12.2015.
5. The Commission further observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

